

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 86 of 2012

Dated : 11th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

N.T.P.C. Ltd.Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo

Counsel for the Respondent(s): Mr. Pradeep Misra with
Mr. Daleep Kr. Dhayani for R-10
Mr. R.B. Sharma for R-4, R-5 & R-17

ORDER

Mr. Pradeep Misra, Learned Counsel for Respondent no.10 raised objection with regard to maintainability contending that the Appeal as against the order dated 22.02.2012 is not maintainable. So, the Learned Counsel for both the parties are directed to make their submissions on this point after filing their respective notes.

Post the matter for hearing on **01.05.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/pg